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WP-32517-2024

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 13th OF OCTOBER, 2025

WRIT PETITION No. 32517 of 2024

BRIDGE TRACK AND TOWER PRIVATE LIMITED

Versus

UNION OF INDIA AND OTHERS

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Appearance:

*Shri Soumitra Sen - Senior Advocate through video conferencing with Shri
N.K.Gupta - Advocate for the petitioner.*

*Shri S.M.Guru - Deputy Solicitor General and Shri Manhar Dixit - Advocate for
the respondents/Union of India.*
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the respondents under instructions submits that the respondents intend to cancel the contract and invite fresh bids pursuant to a fresh NIT to be issued by the respondents.

Learned counsel for the petitioner submits that in view of the said assurance, petitioner does not wish to press the present petition any further, however, prays that petitioner be permitted to participate in subsequent tenders, that may be issued by the respondents.

Learned counsel for the respondents has produced the letter dated 13.10.2025, which is taken on record.

In terms of the said letter, the respondents have stated that the



cancellation of the subject contract with imposition of an *inter alia* leviable penalty does not fall under the purview of blacklisting/removal/suspension/banning and the Railways does not intend to blacklist/remove/suspend/ban the petitioner based on the subject contract. It is further stated that in case the petitioner is otherwise eligible, it would be open to petitioner to participate in any subsequent tender that may be floated by the Railways.

In view of the above, the petition is dismissed as withdrawn.

It is clarified that petitioner would be at liberty to participate in any tender being invited by the respondents/Railways without being influenced by the cancellation of the subject tender and/or imposition of any penalties, that may be imposed by the respondents in respect of the subject tender.

It is, however, clarified that in case any coercive step is taken by the respondents against the petitioner, it would be open to the petitioner to defend the same in accordance with law.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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